



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.821/2021

This the 13th day of April, 2021

(Through video conferencing)

Hon'ble Ms.Aradhana Johri Member (A)

Nirmal Vir Singh,
Retd. Principal from GSSS No. 3,
Kaklaji New Delhi.

Aged 74 years,
W/o. Shri Vir Singh
R/o. L1/G1A DDA Flats,
Kalkaji, Delhi 110 006.Applicant

(By Advocate : Sh. Divyank Rana & Abhishek)

Versus

1. Govt. of NCT of Delhi
Through Chief Secretary,
Naya Sachivalaya, I.P. Estate,
New Delhi 110 002.
2. Directorate of Education
Through Deputy Director of Education (South)
SKV, C Block, Defence Colony,
New Delhi.
3. Directorate General of Health Services,
Nirman Bhawan, Maulana Azad Rd,
New Delhi.Respondents

(By Advocate : Ms. Esha Mazumdar)

ORDER (ORAL)

Issue notice. Ms. Esha Mazumdar learned counsel appears on advance on behalf of respondents.

2. The applicant is a retired Principal who served under respondents No.1 and 2. The present matter pertains to a reimbursement claim on account of her husband's medical treatment. The said claim was submitted on 10.8.2020, after which several representations were given by the applicant from 06.11.2020 onwards. Despite the fact that the concerned school has also recommended the case to the sanctioning authorities, not only is the said payment not forthcoming, but the matter has not been decided as yet.

3. In light of the above, respondents are directed to decide the matter of medical reimbursement as per rules and law within a period of six weeks from receipt of a certified copy of this order. This OA is decided accordingly. No orders as to costs.

**(Aradhana Johri)
Member (A)**

rb/daya